

MR. SPEAKER : The point is this. I have been allowing Members to point out irregularities or delays or something like that. But the hon. member says he wants to point out some irregularities in the textile industry. He may want just one minute, but another member may want 2 minutes and so on.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): The only convention is that when some papers are to be laid under certain statutes passed by the House, like rules, notifications, orders, etc. made under those statutes, within a specified time, if there is undue delay in Government's laying them on the Table, the attention of the House can be drawn to the fact of delay. It does not mean any irregularity can be raised.

SHRI NAMBIAR (Tiruchirapalli) : For instance today, the minister has laid on the Table a copy of the Audit Report, P & T, 1969 under article 151(1) of the Constitution. Suppose under this article, it need not be placed. Any member can get up and say that placing it is wrong. Unless and until you allow him to point out that irregularity, how can you give any judgment? That is why members were allowed in the past to raise such things. Then the Speaker can give his Judgment. If he over-rules the objection, the next item is taken up.

MR. SPEAKER : Hon. members may have been here for much longer than me, but for the last two years, what we have been following is, in regard to papers laid, if there is delay or any technical objection, it can be raised. But we cannot go into the merits at that stage.

श्री मधु लिखये : इस एक्साइज ड्यूटी की लेकर कनीब-करीब 20-25 नोटिफिकेशन निकल चुके हैं और इनके बारे में लोगों के मन में काफी दुविधा है। मैं "इकानामिक-टाइम्स" में केवल दो वाक्य पढ़ कर सुनाऊंगा और बैठ जाऊंगा।

"Contrary to the usual trade usage, a section of the cotton textile mills here have sought to retain with themselves the benefit of reduction in the excise levy in some cases proposed by the Finance Minister."

एक्साइज ड्यूटी घटाने के बाद कान्ट्रैक्ट में भी घटाना चाहिए था, लेकिन ये लोग उस के दाम और बढ़ा रहे हैं। इनके 30-40 नोटिफिकेशन भी चुके हैं। मैं चाहता हूँ कि मंत्री महोदय जब बजट की चर्चा का जवाब दें, उस समय इसका भी खुलासा करें। प्री-बजट कान्ट्रैक्ट के ऊपर ये लोग दाम बढ़ा कर गैर-कानूनी ढंग से मुनाफा कमा रहे हैं।

MR. SPEAKER : I am not allowing the Minister to reply to it now. During the budget discussion, if somebody raises it, he may refer to it in the reply. I would appeal to hon. members to follow what we have been following for the last two years. If there is some delay or technical objection, any member can point it out. But if they go into merits and start a discussion, it would be difficult. I cannot regulate the work of the House. That is my difficulty. Otherwise, I do not mind anybody pointing out something wrong.

Central Silk Board (Second Amendment)  
Rules and Cotton Textiles (Control)  
(Sixth Amendment Order)

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE AND  
SUPPLY (SHRI CHOWDHARY RAM  
SEWAK) : I beg to lay on the Table :—

- (1) A copy of the Central Silk Board (Second Amendment) Rules, 1968, published in Notification No. G. S. R. 65 in Gazette of India dated the 11th January, 1969, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-295/69.]
- (2) A copy of the Cotton Textiles (Control) (Sixth Amendment) Order, 1968, Published in Notification No. S. O. 4336 in Gazette of India dated the 7th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-296/69.]